

कर सकें। मैं इसके बारे में गारंटी चाहता हूँ। आप बताएं कि आने वाले सालों में यह पैदा नहीं होगा और सालाना, मंथली या क्वार्टरली फीचर यह रहेगा तब भी आप बता दें। कोई स्कीम है या नहीं या जब प्राबलम पैदा होगी तभी आप सोचेंगे ?

DR. K. L. RAO: This is a continuing problem and it goes on. We have got to solve the problem. At Idikki we were paying to the unskilled labour Rs. 2-50 and due to constant demand this was raised to Rs. 5—50. There is a demand now for even further rise. This goes on. Such demands go on taking place from time to time according to the circumstances. We have to solve the problems as they arise before violence is restored to.

12.50 Hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER DELIMITATION ACT, 1972

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY): I beg to lay on the Table a copy of Notification No. S.O. 367(E) (Hindi and English versions) published in Gazette of India dated the 2nd July, 1973 containing Order No. 3 of the Delimitation Commission determining the number of seats in the House of the People allocated to the State of Manipur and the total number of seats assigned to the Legislative Assembly of the State, under sub-section (3) of section 10 of the Delimitation Act, 1972. [Placed in Library. See No. LT-5415/73].

Notification under Customs Act, 1962

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHTAGI): On behalf of Shri K. R. Ganesh, I beg to

lay on the Table a copy of Notification No. G.S.R. 385(E) (Hindi and English versions) published in Gazette of India dated the 7th August, 1973, under section 159 of the Customs Act, 1962, together with an explanatory memorandum. [Placed in Library. See No. LT-5416/73]

AIRCRAFT (4TH AMDT.) RULES UNDER AIRCRAFT ACT, 1934

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION DR. SAROJINI MAHISHI: I beg to lay on the Table a copy of the Aircraft (Fourth Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 718 in Gazette of India dated the 7th July, 1973, under section 14A of the Aircraft Act, 1934 together with an explanatory Note. [Placed in Library. See No. LT-5417/73].

Staple Fibre Distribution Order under Essential Commodities Act, 1955, a statement and Notification under Spirituous Preparation Conerol Act, 1955

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): I beg to lay on the Table—

- (1)(i) A copy, of the Staple Fibre Distribution Order, 1972 (Hindi and English versions) published in Notification No. S.O. 5356 in Gazette of India dated the 30th December, 1972, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying above Notification.

[Placed in library. See No. LT-5418/73].

- (2) A copy each of the following Notifications (Hindi and English versions) issued under the Spirituous Prepara-

[Shri A C George]

tions (Inter-State Trade and Commerce) Control Act, 1955 —

- (1) S O 1619 published in Gazette of India dated the 9th July, 1973, rescinding Notification No S O 1778 dated the 5th August, 1959 relating to the delegation of powers of the Central Government to the State of Andhra Pradesh to frame rules
- (11) S O 1620 published in Gazette of India dated the 9th July 1973 rescinding Notification No S O 1778 dated the 5th August 1959

[Placed in Library See No LT-5419/73]

12 54 Hrs

M E S S A G E F R O M R A J Y A S A B H A

SECRETARY Sir, I have to report the following message received from the Secretary of Rajya Sabha —

'In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 13th August, 1973 agreed without any amendment to the Customs Gold (Control) and Central Excises and Salt (Amendment) Bill 1973 which was passed by the Lok Sabha at its sitting held on the 6th August 1973"

12 55 Hrs

C O N V I C T I O N O F M E M B E R

MR SPEAKER I have to inform the House that I have received the following telegram dated the 16th August 1973 from SDPO, Malegaon District Nasik —

"At Malegaon, District Nasik, I have arrested and taken into custody Shri Madhu Dandavate, Mem-

per, Lok Sabha, on the 16th August 1973 at 15.45 hours by virtue of powers under sec 72, Bombay Police Act for breach of orders under sec 37(3), Bombay Police Act, issued by the Additional District Magistrate, Nasik, and punishable under section 135 of the said Act and immediately produced him before the Judicial Magistrate, First Class, Court No 1, Malegaon, District Nasik, on 16th August 1973. The Court convicted and sentenced him to pay a fine of Rs 25/- or to suffer five days' simple imprisonment in default on the same day at 18 00 hours. He refused to pay fine and is detained in Dhulia District Prison"

SHRI SAMAR GUHA (Contd)
What is this 'breach of orders'?

MR SPEAKER I am not there to answer you I am just quoting his communication

SHRI SAMAR GUHA What does 'breach of orders' mean?

MR SPEAKER You had better enquire at Bombay

SHRI SAMAR GUHA Breach of peace? Where is peace in the country?

MR SPEAKER You have said what you wanted to say

Shri Raghuramaiah

12 57 Hrs

B U S I N E S S O F T H E H O U S E

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K RAGHU RAMAIAH) With your permission Sir I rise to announce that Government Business in this House during the week commencing 20th August, 1973 will consist of —

(1) Consideration of any item of Government Business carried over from today's Order Paper.

(2) Discussion on the Statutory Resolution regarding Orissa State Electricity Board